

sations which have a similar scheme. All the schemes will be considered, and due grants made, if necessary.

**Shri Tushar Chatterjea:** May I know whether Government have got statistics about the number of people falling under the category of ex-criminal tribes?

**Shri Datar:** They are about 4 million in number.

**Shri B. S. Murthy:** May I know whether the Government of Madras submitted any scheme for furthering the work of the criminal tribes, in the State?

**Shri Datar:** No.

**Shri Veeraswamy:** May I know whether these tribes are still criminals, so that this obnoxious term is used?

**Shri Datar:** They are ex-criminal tribes, and not present criminal tribes.

**Shri Dabhi:** May I know whether the Criminal Tribes Act is still in force in any State?

**Shri Datar:** Unfortunately it is still in force in some Part B States.

**Shri K. G. Deshmukh:** May I know whether the grants to these bodies will be made with the consent of the State Governments or will they be directly given?

**Shri Datar:** That is a question which has to be considered by the Conference. They might be given directly to the organisations or to the various State Governments for distribution amongst the various organisations in these States.

**Shri Dabhi:** In which States is the Act in force?

**Shri Datar:** I think Rajasthan is, possibly, one.

#### CLAIMS OF DISPLACED GOVERNMENT SERVANTS FOR FIXATION OF PAY ETC.

\*800. **Dr. Rama Rao:** (a) Will the Minister of Defence be pleased to state whether there are any displaced Government servants, who were appointed to posts under the Ministry of Defence through the Transfer Bureau and whose claims for fixation of pay and allowances, as permissible, are still pending?

(b) If so, how many claims are so pending and, for what period?

(c) Is it a fact that some of the above-mentioned Government servants have been retrenched?

(d) If so, was this in contravention of the orders of the Ministry of Home Affairs safeguarding the service of permanent Government servants who had migrated?

(e) How did such lapse, if any, occur and what steps have been taken to punish those responsible for the same?

**The Deputy Minister of Defence (Sardar Majithia):** Information in so far as the Ministry of Defence (Main Sectt.) and Armed Forces Headquarters are concerned is given below. Information in respect of Lower Formations is being collected and will be placed on the Table as soon as possible.

(a) Yes.

(b) The claims of seven displaced Government servants in respect of fixation of pay are pending—two for about a year and five for about 3 to 4 years.

(c) No.

(d) and (e). Do not arise.

#### MARINE BIOLOGICAL STATION (ANDAMANS)

\*801. **Shri S. C. Samanta:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state whether a Planning Officer to draw up plans for the setting up of the Marine Biological Station at Andamans has been appointed?

(b) If so, what are his findings about the study of physical Oceanography?

**The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya):** (a) No, Sir.

(b) Does not arise.

May I be allowed to make a statement in this connection?

**Mr. Deputy-Speaker:** Is it a long one?

**Shri K. D. Malaviya:** It is a short one.

The Advisory Committee for co-ordinating scientific work did make some recommendations in 1950, which are indicated by the hon. Member. But subsequently the Central Board of Geophysics appointed a Committee